



\$~54

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 16217/2025 and CM APPL.66345/2025**

JNTL CONSUMER HEALTH INDIA PVT LTDPetitioner
Through: Mr. Sandeep Sethi (Sr. Adv) along
with Ms. Meghna Mishra, Ms. Gauri
Gokhale, Mr. Alipak Banerjee, Mr.
Parva Khare and Mr. Ritesh Kumar,
Mr. Siddharth Joshi, Mr. Ujjawal and
Mr. Shubham Madaan, Advocates.

versus

UNION OF INDIA & ANR.Respondents
Through: Mr. Satya Ranjan Swain (CGSC)
along with Mr. Sanjay Pal (GP) and
Mr. Kautilya Birat, Mr. Ankush
Kapoor, Mr. Vishwadeep Chandrakar,
Advs. for R1
Mr. Aamir Zafar Khan, Mr. Aditya
Shandilya, Advs. for R2.

CORAM:

HON'BLE MR. JUSTICE SACHIN DATTA

ORDER

% **17.10.2025**

CM APPL.66346/2025 (Exemption)

1. Allowed, subject to all just exceptions.
2. The application stands disposed of.

W.P.(C) 16217/2025

3. After some hearing, it is agreed that the petitioner would submit a representation against the impugned orders dated 14.10.2025 and clarification order dated 15.10.2025, annexed as Annexure-A (colly) to the present petition. Let the said representation be submitted within a period of one week from today.



4. It is further agreed that till the said representation is decided in accordance with law and after affording an opportunity of hearing to the petitioner, and duly taking into account the contentions raised in the present petition, the impugned order dated 14.10.2025 and 15.10.2025 shall not be given effect to, *qua* the petitioner.
5. Needless to say, in case the petitioner is aggrieved with the outcome of the aforesaid exercise, it shall be at liberty to avail appropriate remedies under law.
6. The petition is disposed of in the above terms.
7. Copy of this order be given *dasti* under the signature of Court Master.

SACHIN DATTA, J

OCTOBER 17, 2025